



Website: www.cochincustoms.gov.in

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To

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block, No. 1, Wing No. 5, R. K. Puram, New Delhi – 110 066.
2. The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi – 110 002.
3. The Director General, Directorate General of Goods & Service Tax Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R. K. Puram, New Delhi – 110 066.
4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi – 110 002.
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thackersey Marg, Opp Patkar Hall, New Marin Lines, Mumbai – 400 020.
6. All Chief Commissioners, Customs, Customs (Prev.), Goods & Service Tax, Goods & Service Tax (Audit).

Sir/Madam,

Sub: Legal verification of AEO application of M/s Real Marketing under AEO program-Reg.

Please refer to the letter F.No.450/179/2009-Cus IV Pt dated 02.01.2017 issued by the Director Customs and the letter F. No.1380/65/2016 dated 11.01.2017 of PM AEO DGPM on the above subject matter and Para iv of CBEC Cir 03/2018 dt.17.01.2018 (available on CBEC website **(Home -> Departmental Officers -> System / Home -> Public Information -> Indian AEO Programme)**).

M/s Real Marketing, Exporters/Importers (PAN No. AARFR7027H & IEC No. 1014014778) having Registered Office at VI/16F, Kakkidippuram, Alamkade, PO Malappuram (Kerala) 679585, has applied for AEO T2 Status.

Details of Additional places of Business and Details of managing/ whole – time Directors and Key Managerial persons is enclosed in Annexure - A & B.

It is requested that details as mentioned below against the above applicant and its Director / Proprietor/Partner Person entities may be sent to this office on this office e-mail id: **aeocell.cochin@icegate.gov.in** within 14 days from date of issue/upload of this letter on CBEC website.

I. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax or GST has been collected from customers but not deposited to the Government.

II. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

III. Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962) other than those mentioned in I & II above during last three Financial Year to the total duty paid or Drawback claimed during the same period i.e. last three Financial Year.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No.33/2016 dated 22.07.2016.

In case no comments are received within 14 days, it will be presumed that you have no objection in granting "AEO" status to the above applicants.

Yours faithfully

(M Tamizh Vendan)
Additional Commissioner of Customs
Nodal Officer, AEO Cell, Cochin Zone

Encl: as above

Copy to:

1. The AEO Programme Manager, Directorate of International Customs, Central Board of Excise & Customs, Jeevan Bharti Building 2nd Tower, 5th Floor, Connaught Place, New Delhi – 110 001.
2. The J. S., Customs, CBIC, North Block, ICEGATE, Directorate of Data Management, Customs and Central Excise, 3rd Floor, A-Wing, Pushpa Bhawan, Madangir, New Delhi-110062.
3. The Addl. Director General Systems, ICEGATE, Directorate of Data Management, Customs and Central Excise, 3rd Floor, A-Wing, Pushpa Bhawan, Madangir, New Delhi-110062.
4. EDI for uploading to CBIC Website.